

12 hrs.

Clause 1

RE: STATEMENT BY THE DEFENCE  
MINISTER

**Mr. Speaker:** Is there any statement going to be made by the Defence Minister? (*Interruption*).

**Shri Surendranath Dwivedy (Kendrapara):** We would like to know whether there is going to be any statement.

**Mr. Speaker:** That is what I asked; I will find out.

12.04 hrs.

## PAPERS LAID ON THE TABLE

## ORDER OF DELIMITATION COMMISSION

**The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao):** I beg to lay on the Table a copy of Order No. 19 of the Delimitation Commission determining the parliamentary and assembly constituencies in the Union Territory of Himachal Pradesh, published in Notification No. S.O. 2498 dated the 9th August, 1965, as corrected by S.O. 2609 dated the 17th August, 1965 under sub-section (3) of section 10 of the Delimitation Commission Act, 1962. [Placed in Library. See No. LT-4766/65].

12.04 hrs.

## MESSAGE FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

I am directed to inform the Lok Sabha that the Representation of the People (Second Amendment) Bill, 1964, which was passed by the Lok Sabha at its sitting held on the 27th November, 1964, has been passed by the Rajya Sabha at its sitting held on the 2nd September, 1965, with the following amendments:—

*Enacting Formula*

1. That at page 1, line 1, for the word "Fifteenth" the word "Sixteenth" be substituted.

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2. That at page 1, line 4, for the figure "1964" the figure "1965" be substituted.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.

12.01½ hrs.

REPRESENTATION OF THE PEOPLE  
(SECOND AMENDMENT) BILL

**Secretary:** Sir, I lay on the Table of the House the Representation of the People (Second Amendment) Bill, 1965 which has been returned by Rajya Sabha with amendments.

12.02 hrs.

STATUTORY RESOLUTION RE:  
PAYMENT OF BONUS ORDINANCE  
AND PAYMENT OF  
BONUS BILL

**Mr. Speaker:** The House will now resume further discussion of the following resolution moved by Shri M. R. Masani on the 6th September, 1965, namely:—

"This House disapproves of the Payment of Bonus Ordinance, 1965 (Ordinance No. 3 of 1965) promulgated by the President on the 29th May, 1965."

and also the further consideration of the following motion moved by Shri D. Sanjivayya on the 6th September, 1965, namely:—

"That the Bill to provide for the payment of bonus to persons employed in certain establishments and for matters connected therewith, be taken into consideration."

**An hon. Member:** How much time, Sir?